

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 184/11-6-2020/M(46)/2017, Lucknow dated 15 July, 2020.

### No. 184/11-6-2020/M(46)/2017

July 15, 2020

In exercise of the powers under section 13 of the Uttar Pradesh Cinema (Regulation) Act, 1955 (U.P. Act no. 3 of 1956) read with section 21 of the Uttar Pradesh General Clauses Act, 1904 (U.P. Act no. 1 of 1904), the Governor is pleased to make the following rules with a view to amending the Uttar Pradesh Cinemas (Regulation of Exhibition by means of video) Rules, 1988:

# THE UTTAR PRADESH CINEMAS (REGULATION OF EXHIBITION BY MEANS OF VIDEO) (SIXTH AMENDMENT) RULES, 2020

- 1. Short title and commencement—(1) These rules may be called the Uttar Pradesh Cinemas (Regulation of exhibition by means of Video) (Seventh Amendment) Rules, 2020.
  - (2) They shall come into force with effect from the date of their publication in the Gazette.
- **2. Amendment of rule 17**-In the Uttar Pradesh Cinemas (Regulation of exhibition by means of Video) Rules, 1988, for rule 17 set out in Column I below, the rule as set out in Column II shall be substituted, namely:

Fee

for

5.000.00

#### Column I

Existing rule

**Fees**: (1) The fee for grant or renewal of licence shall be as follows:

exhibition by means of every financial year

Rs.

Number of Seats

(i) Video Cinema including

renewal upto initial period or one year from the start of the video cinema in that local area.

video in case of a cable television network.	or part thereof per video cassette player.
(ii) Hotel	Rs. 2,500 per financial year or part thereof per video cassette player.
(iii) Public Service Vehicle.	Rs. 2,500 per financial year or part thereof
(iv) Traveling Video Cinema in a local area- (a) for the grant of new licence and its	Rs. 200 per month or part thereof.

#### Column II

Rule as hereby substituted

Fees: (1) The fee for grant or renewal of licence shall be as follows:

licence shall be as follow	S .
Number of Seats	Fee
•(i) Video Cinema including exhibition by means of video in case of a cable television network.	Rs. 5,000.00 for every financial year or part thereof per video cassette player: Provided that in the case of local channel exhibited through any cable television network by means of video, Rs. 10,000.00 for every financial year or part thereof, licence fees shall be levied. Rs. 2,500 per financial year or part thereof per video cassette player.
(iii) Public Service Vehicle.	Rs. 2,500 per financial year or part thereof.
(iv) Traveling Video Cinema in a local area- (a) for the grant of new licence and its renewal upto initial period or one year from the start of the video cinema in that	Rs. 200 per month or part thereof.

local area.

#### Column I

Existing rule

Number of Seats

Tice

- (b) for the grant of Rs. 200 per month or renewal of licence in part thereof, continuation after expiry of one year from the start of the video cinema in that local area.
- (2) In case there is any such arrangement where exhibition is given by means of video on a number of different television screens, video screens or video scope, an additional licence fees of Rupees 100 per year or part thereof, shall be levied, for each such screen, fed by the said apparatus, by whatsoever name it may be called.

## Column II

Rule as hereby substituted

Number of Seats

Fee

- (b) for the grant or Rs. 200 per month renewal of licence in or part thereof. continuation after expiry of one year from the start of the video cinema in that local area.
- where exhibition is given by means of video on a number of different television screens, video screens or video scope, an additional licence fees of Rupees 100 per year or part thereof, shall be levied, for each such screen, fed by the said apparatus, by whatsoever name it may be called: Provided that in the case of local channel exhibited through any cable television network by means of video or any other device, the provision of subrule (2) shall not apply.

By order, ALOK SINHA, Add. Chief Secretary: